

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

...

Contempt Petition No. 114 of 2001

In
original Application No. 831/96

this the 20th day of December 2001.

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN
HON'BLE MAJ GEN K.K. SRIVASTAVA, ADMN. MEMBER

1. Gulam Rasool, S/o Shri Gulam Murtaza
2. Shyam Behari, S/o Shri Aditya Lal.
3. Mohd. Islam, S/o Shri Shahzad Bux.
4. Akhilesh Kumar Tiwari, S/o Sri Dev Narayan
Tiwari

All applicants working as Store-cum-Tool Issuer
in Mech. (C&W) Deptt. of Allahabad Division,
under D.R.M., N.R., Allahabad.

Applicants.

By Advocate : Sri S.K. Misra holding brief of Sri
Dharmendra Kumar.

versus.

1. Sri A.P. Misra, Divisional Railway Manager,
N.R., Allahabad Division, Allahabad.

Respondent

By Advocate : Ms. Renu Singh holding brief of Sri A.K.
Gaur.

O R D E R (ORAL)

JUSTICE R.R.K. TRIVEDI, V.C.

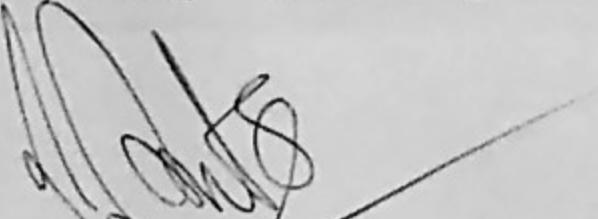
This application has been filed for punishing
the respondent for not complying with the ~~order~~ ^{direction} given
by this Tribunal vide order dated 3.8.2000 passed in
O.A. No. 831 of 1996. The directions given in the
O.A. reads as under:

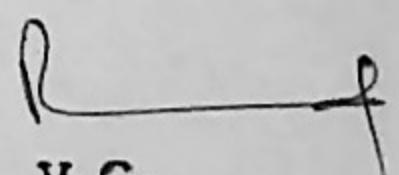
-----The application is accordingly disposed
of finally with the direction to respondent

no. 2 to consider and decide the representation of the applicants by a reasoned order after giving them opportunity of hearing within a period of three months from the date a copy of this order is filed. There will be no order as to costs."

2. It has been stated in para 10 of the Counter reply that the applicants were called to attend the chamber of the concerned officer. The applicants actually appeared and submitted their case. They were required to produce the certain documents. However, the applicants expressed their inability to produce the evidence vide their application dated 18.11.2000, ^{in this} a copy of ~~such~~ application has been filed as Annexure CA-1. Thereafter the order has been passed on 18.7.2001.

3. The applicants have filed Rejoinder affidavit. In para 12 thereof, they did not deny that the proceedings for hearing took place as stated in the Counter reply, but they have said in para 13 of the Rejoinder affidavit that the order dated 18.7.2001 has not been communicated to them and the order has not been complied with. In the circumstances, it is difficult to say that the respondent has disobeyed the order of this Tribunal wilfully. No case for contempt is made-out and the Contempt petition is dismissed. Notice issued to the respondent is hereby discharged. ^{No costs.}


A.M.


V.C.

Girish/-